

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 649
TO BE ANSWERED ON 08.02.2019

Wage revision of contract workers at Singareni coal mines

649. SHRI BINOY VISWAM:

Will the Minister of COAL be pleased to state:

- (a) the details of total turnover of Singareni coal mines in the last four years, year-wise;
- (b) the number of employees being employed in Singareni coal mines on contract basis;
- (c) whether these contract workers are paid less than the minimum wages;
- (d) the details of the wages and other allowances paid to these contract workers in the last four years;
- (e) when was their wage last revised along with the details of the last wage revision; and
- (f) whether Government has taken any steps to revise their wages?

ANSWER

MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS

(SHRI PIYUSH GOYAL)

(a): The details of total turnover of Singareni Collieries Company Limited (SCCL) during the last four years, year-wise are as below:

Year	Total Gross Turnover (Rs. Crores)
2014-15	14,078.86
2015-16	16,325.28
2016-17	17,822.73
2017-18	21,323.44

(b) & (c): As informed by SCCL, there are about 14,921 persons working on outsourced jobs engaged by contractors in SCCL. The contract workers are not paid less than the minimum wages.

(d) to (f): SCCL has informed that prior to 19.01.2017, the State Govt. Minimum Wages were paid to the contractors workers, as the minimum wages notified by the State Govt. was higher than the Central Govt. minimum wages. With effect from 19.01.2017, Minimum Wages as notified by the Central Government was implemented in SCCL as the minimum wages notified by the Central Govt. was higher than the State Govt. minimum wages. The same has been adopted/paid to the contractors' workers engaged on various outsourced activities. Further, subsequent revision of minimum wages along with VDA (Variable Dearness Allowance) notified every six months (1st April and 1st October) is being implemented by SCCL from time to time as communicated by Chief Labour Commissioner (Central), Ministry of Labour and Employment. Last revision of minimum wages was done w.e.f. 01.10.2018.

However, the minimum wages payable to persons employed through contractors as Safai Karamcharis with effect from 01.10.2018 is as communicated by the Commissioner of Labour, Govt. of Telangana since the wages payable to Safai Karamcharis notified by State Govt. is higher than the wages notified by the Central Government.

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